

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH:  
NEW DELHI**

O.A. NO.2966 of 2018

This the 27<sup>th</sup> day of August, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Balbir Singh Bhatti  
(Aged 91 years, Retired Dy. Director Group A)  
S/o Late Sh. J.S. Bhatti  
R/o 211A, Pocket A,  
Mayur Vihar Phase-II,  
Delhi-110091

.....Applicant  
(By Advocate : Shri RPS Bhatti)

VERSUS

1. Union of India  
Through its Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, Maulana Azad Road,  
New Delhi-110001
2. The Pay & Account Officer,  
Central Pension Accounting Officer,  
Ministry of Finance, Govt. of India,  
Trikoot II Complex, Bhikaji Cama Place,  
R.K. Puram, New Delhi-110066

.....Respondents  
(By Advocate : Ms. Geetanjali Sharma)

**O R D E R (Oral)**

Heard learned counsel for the parties and perused the material placed on record.

2. By filing this OA, the applicant is seeking the following reliefs:-

- (a) That this Hon'ble Tribunal may kindly direct respondents to carry out the instruction as mentioned in Annexure-A and to take necessary

steps to pay to the applicant the amount of money which has become payable by virtue of recommendations of 7<sup>th</sup> pay commission.

- (b) That this Hon'ble tribunal may kindly direct the respondents to pay damages to the applicant for causing harassment to the applicant.
- (c) That this Hon'ble Court may kindly direct respondents to pay to the applicant the cost of petition.
- (d) Any other order or relief be also passed in favour of the applicant and against the respondent, in the interest of justice.

2. Counsel for the respondents fairly submitted by referring to the counter affidavit that on receipt of PAO (Sectt.), Ministry of Urban Development sanction order dated 19.12.2017, compliance of which has been sought by the applicant in this OA, the respondents promptly issued Special Seal Authority on 5.1.2018 authorising Manager, Central Pension Processing Centre, Canara Banck, Bengaluru to pay pension to the applicant at revised Rate of Rs.34580/- per month w.e.f. 1.1.2016 and a copy of the said Special Seal Authority was also endorsed to the applicant at his address at 22A, Pocket A, Mayur Vihar, Phase-2, Delhi-110001.

3. It is to be noted that in the rejoinder filed by the applicant, although he has himself stated that the amounts of revised pension as per the recommendations of VIIth CPC w.e.f. 1.1.2016 have been received by him in his bank

account as is evident from his bank passbook entries, but he has disputed the revised amount of his pension.

4. Since the issue in this case is confined to direction to the respondents to execute the order dated 19.12.2017, which admittedly the respondents have executed and the applicant has acknowledged, nothing further survives in this case.

5. In the result, OA is dismissed. There shall be no order as to costs.

6. Nevertheless, applicant is given liberty to move a comprehensive representation to the competent authority if he still has any grievance. If any such representation is received by the respondents/competent authority in this regard, the same shall be considered and decided by passing a reasoned and speaking order within a period of 03 months from the date of receipt of any such representation from the applicant.

**(Nita Chowdhury)  
Member (A)**

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